

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 45/MP/2026 along with IA No. 13/2026, 36/2026 & (Dy. No.) 386/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging Notice dated 18.12.2025 issued by Central Transmission Utility of India Ltd. read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended).

Petitioner : Renew Urja Shachar Pvt. Ltd. (RUSPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **9.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, RUSPL
Shri Girik Bhalla, Advocate, RUSPL
Shri Damodar Solanki, Advocate, RUSPL
Shri Shubham Arya, Advocate, CTUIL
Shri Anik Majumder, Advocate, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

At the outset, the learned senior counsel for the Petitioner, RUSPL, submitted that the Petitioner has filed an IA bearing Diary No. 386/2026 seeking to amend the Petition. He submitted that the Petition was originally filed challenging the notice dated 18.12.2025 issued by the Respondent, CTUIL, whereby CTUIL has threatened to revoke the 300 MW Connectivity dated 19.1.2024 by 30.12.2025. He also pointed out that the connectivity/GNA has not been made effective till date under Regulation 22.4 of the GNA Regulations. Therefore, in the absence of the effectiveness of the GNA, the connectivity cannot be revoked. In the meantime, during the pendency of the Petition, the Petitioner executed a PPA dated 16.3.2026 with South Western Railway (SWR) to set up the 200 MW RTC power project, pursuant to a Letter of Award dated 23.12.2025 (LoA). Subsequently, the Petitioner approached CTUIL for a change in the connectivity route from land route to LoA/PPA route; however, *vide* email dated 8.5.2026, CTUIL rejected the said request, stating that the said LoA has already been utilised for availing another connectivity. He submitted that the Fourth Amendment proposed to the GNA Regulations

already addresses this issue; however, the said Regulations are currently at draft stage and are yet to be notified. Accordingly, by the proposed amendments, the Petitioner has sought to invoke the Commission's power to relax and power to remove difficulties under Regulations 41 and 42 of the GNA Regulations for allowing the Petitioner's request for change in route of connectivity and to issue the consequential directions to CTUIL to process the conversion of connectivity. Lastly, he pointed out that while CTUIL has filed its reply on merits, it has not filed any reply to the IA. Accordingly, CTUIL may be asked to file its reply to the IA, if any, and may take up the matter for the hearing on a short date.

2. Learned counsel for the Respondent, CTUIL, sought three weeks' time to file a formal reply to the IA. He further submitted that insofar as the effectiveness of the Petitioner's connectivity/GNA was concerned, the case involves a unique situation as the connectivity involves a bay, implemented under an RTM mode, and the approval of its COD is presently pending. He also sought liberty to address the applicability of the Fourth Amendment to the GNA Regulations to the present case.

3. Considering the above, the Commission directed the Respondents, including CTUIL, to file their respective replies to the IA as well as the amended Petition within three weeks with a copy to the Petitioner, who may file its rejoinders, if any, within a week thereafter. The interim protection granted by the Hon'ble Delhi High Court vide order dated 7.1.2026 in WP (C) No. 19575 of 2025 will continue till the next date of hearing.

4. The Petition, along with IAs, will be listed for the hearing on **8.12.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)